

COURT-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. No. 46 /2006
I.A. 40/2016

Mentiong

CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari
2. Hon'ble Member (T) Shri Santanu Kumar Mahapatra

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07th October, 2016, 10.30 A.M

Name of the Company		Shri Ashok Mettal & Anr. -Versus- Uniworth Resorts Ltd. & Ors.	
Under Section		397/398	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) SWARAJ SHAW, Adv.	} Petitioners Swaraj Shaw 21/10/16
2) TITASH MUKHERJEE Adv.	
3) SURUCHI KHUNTETA Adv.	

ORDER

The Ld. Lawyer on behalf of the petitioner is present.

The matter is put up on mention.

The Ld. Lawyer of the petitioner submitted that the interim order passed on 14-07-2014 is not continued vide order dated 21-9-2016 due to certain inadvertence. Hence, prayed for continuation of the interim order granted on 14-7-2014.

Heard; the prayer is allowed. The interim order passed on 14-7-2014 is extended till further order.

Accordingly, IA No. 40/2016 is disposed of.



SANTANU KUMAR MAHAPATRA
MEMBER (T)



MANORAMA KUMARI
MEMBER(J)